

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 262 OF 2018

Dated: 24th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M.R. Shivaswamy

... **Appellant(s)**

Vs.

State of Karnataka & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Ashish Virmani
Mr. G.S.H. Datta

Counsel for the Respondent(s) : Mr. Joseph Aristotle for R-1 & R-2
Mr. Darpan K.M. for R-3/MESCOM

ORDER

Admit.

Issue Notice to the Respondents returnable on 07.01.2019.

The learned counsel appearing for the Respondent Nos. 1 to 3 pray for six weeks' time to file the reply to the Appeal.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 to 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 to 3 are permitted to file reply in the instant Appeal on or before 05.12.2018 after serving copy to the learned counsel appearing for the Appellant. Thereafter, rejoinder, if any, may be filed on or before 27.12.2018, after serving copy to the learned counsel for the appearing Respondents.

Relist the matter on **07.01.2019**, as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
PR/PK

(Justice N.K. Patil)
Judicial Member